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Title: Regarding need to improve the service conditions of Home Guards in

Assam .

DR. ARUN KUMAR SARMA (LAKHIMPUR): Attention of Government is drawn towards the fate of 58000 Home Guards in Assam, who are struggling for their survival. The home guards, who are enrolled under the Assam Home Guard Act 1947 are considered as voluntary police organization and granted an allowance of Rs. 100 per day only when on duty. There is no provision for their regular engagement in any service as they are hired whenever needed by the Government. They are forced to remain unemployed for years together. It is detrimental for the Country when such a young trained forces are kept idle in an insurgency prone area. Uncertainty of their daily emoluments and specific engagement often create an unhealthy atmosphere of degradation of quality.

Although they are recruited, trained and engaged by the State Governments, the Nation has a role to play when they are underutilized and deprived of minimum basic amenities like TA/DA, all medical facilities, ex-gratia upon death on duty, insurance etc.

May I, therefore, urge upon the Government to intervene in the matter of the service condition of about 50 lakhs such trained Home Guards and to offer a Central package for their regular engagement and livelihood in the interest of the Nation. There should be a Central law to rationalize their service condition and to ensure their regular engagement and salary like any other security forces in the country.